

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) Yes, there are differences of opinion amongst different stakeholders about amendments to the Right to Information Act, 2005.

(b) No, Sir.

(c) to (e) Do not arise.

#### **Bureaucrats resigning from jobs**

†1255. SHRI PRABHAT JHA: Will the PRIME MINISTER be pleased to state:

(a) whether Government is aware of the fact that a number of bureaucrats are not happy with their jobs and they want to resign from their jobs;

(b) if so, the details thereof;

(c) whether Government is contemplating to apply the recommendations given recently by the Administrative Reforms Commission; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) and (b) The Civil Services Survey 2010 has indicated that 85% of the respondents feel that they have enjoyed their work in the Civil Services and are proud of being members of the service. However, the same survey has also indicated that about 33% of the respondents had considered resigning from the services at some time or the other in their career mainly because of better opportunities outside government, disappointment about lack of recognition, etc.

(c) and (d) Yes, Sir. The recommendations of the 2nd Administrative Reforms Commission are under consideration of the Government and some of them are at various stages of implementation.

#### **Filing of chargesheet against officials**

†1256. SHRI KAPTAN SINGH SOLANKI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that no chargesheet has been filed against the officials whose names have been included in the list issued by the Central Vigilance Commission (CVC);

(b) if so, the reasons therefor;

(c) whether it is also a fact that the cases wherein political leaders are being tried in the court, IAS officers involved in the very same cases are enjoying their status; and

(d) if so, the number of such officers who are in their job?

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†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) The CVC has published a list of officials on its website ([www.cvc.nic.in](http://www.cvc.nic.in)) against whom sanction for prosecution from concerned sanctioning authorities is pending for more than 4 months.

The sanction for prosecution is required by the investigating agencies for filing charge-sheets in the court of law, and not by the CVC. The CBI seeks sanction of prosecution against Government officials/public servants from the respective Appointing Authorities for their prosecution in the court of law.

(b) Though a time limit of three months has been fixed for grant of sanction of prosecution, sometimes there is delay in giving sanction of prosecution within the prescribed time. The delay is often caused due to detailed analysis of the available evidence, consultation with CVC, State Governments and other agencies and sometimes non-availability of relevant documentary evidence.

(c) and (d) No, Sir. The cases are evaluated on the basis of evidence collected during the investigation irrespective of status of the accused. After conclusion of investigation and after obtaining sanction of prosecution in respect of public servants (wherever required under the provisions of law), charge sheet is filed in the competent court by the investigating agencies.

#### **Officers quitting Government Service**

1257. SHRI M.P. ACHUTHAN: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that a Government survey has revealed that 33 percent of the Central Government officers across ten Civil Services like IAS, IPS, IFS, etc. considered quitting services for various reasons; and

(b) if so, the details thereof and the steps that are proposed to be taken to solve their grievances and make Civil Services more attractive and efficient?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) and (b) The Civil Services Survey 2010 has indicated that about 33% of the respondents had considered resigning from the services, at some time or the other in their career mainly because of better opportunities outside government, disappointment about lack of recognition etc. A number of initiatives like preparing of Draft Bill captioned "Civil Services Standards and Accountability Bill, 2010", reviewing All India Services Rules, introducing system of Performance Appraisal Report for officers of All India Services, introducing reforms in civil services examinations, prescribing definite time limit for suspension/disciplinary cases, streamlining the pay rules, payment of pension, deputation guideline, ensuring stability of tenure, intensive mid-career review of All India Services officers and reviewing existing All India Services and Central Civil Services (Conduct) Rules, are some of the steps proposed to be taken to solve grievances of the officers and for making civil services more attractive and efficient.